GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1088 TO BE ANSWERED ON 25TH JULY, 2025

RECRUITMENT OF PHYSIOTHERAPISTS IN CGHS WELLNESS CENTRES

†1088. SHRI RAMBHUAL NISHAD:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of Physiotherapist Posts lying vacant, filled and under process of recruitment in CGHS Wellness Centres during the last three years along with the reasons for such vacant posts; and
- (b) the time by which the process of recruitment for all the said posts is likely to be completed?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) and (b) Recruitment Rules for the post of Physiotherapist was notified on 24.06.2024. At present, one sanctioned post of Physiotherapist under CGHS is vacant. Presently, five Physiotherapists are posted at Medical Centre, Parliament House Annexe from the strength of Safdarjung Hospital & Dr. RML Hospital, New Delhi.

Physiotherapy services can be availed in any public health facility under the Government or through any CGHS empanelled private Health Care Organizations. There is also a provision for home based (Domiciliary) physiotherapy for CGHS beneficiaries as per guidelines issued vide this Ministry's Office Memorandum No. S-11011/24/2011-CGHS(P) dated 01.06.2011. The copy of Office Memorandum is annexed.

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Government of India

Ministry of Health and Family Welfare Department of Health & Family Welfare Nirman Bhawan, New Delhi 110 108

No: S.11011/24/2011-CGHS (P)

Dated, the 1st June, 2011

OFFICE MEMORANDUM

Subject:

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Guidelines for domiciliary rehabilitation medicine intervention for reimbursement to CGHS beneficiaries.

The undersigned is directed to as per extant instructions, domestic rehabilitation of CGHS beneficiaries is not permitted and the patients have to go to hospitals for physiotherapy, etc. CGHS received representations with the request that domiciliary physiotherapy rehabilitation may be permitted since in many cases it is not possible for the patients to be transported / shifted to hospitals for physiotherapy, etc. The request was examined by a committee of experts / specialists in Government hospitals, and it has been decided to issue the following guidelines for domiciliary rehabilitation medical intervention for reimbursement to GGHS beneficiaries:

Guidelines

Domictiary (home based) care is medically justified in the practice of rehabilitation medicine which involves the care of the patient with chronic diseases or temporary or permanent disability or functional limitation due to lack of health or disease. It is justified as such persons find ambutation practically impossible or are significantly dependent on care giver or the cost of visiting the hospitals become higher than the cost of treatment given. In view of this, it would be necessary to consider providing holistic domiciliary rehabilitation medicine service instead of piecemeal home based physiotherapy only, to CGHS beneficiaries as part of their routine health coverage.

Scope of the service

The following allied health services need to be considered for domiciliary case as stated above:

(i) Physiotherapy

(ii) Occupational therapy; and

(iii) Speech therapy (for patients of stroke / head injury)

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The decision to provide domiciliary care should be based on thorough evaluation and specific prescription including the exact intervention and frequency by a PMR specialist. In a situation of non-availability of PMT specialist, the treating Government specialist having allopathic Post-Graduate qualifications in Ortho / Neurology / Neurosurgery / ENT may allow such benefits following the specific prescription criteria for conditions listed below:

Conditions requiring domiciliary rehabilitation intervention and recommended duration if domiciliary therapy:

- Post joint replacement surgery in acute phase Orthopaedic disorders: Physiotherapy upto two weeks, post - discharge.
- Neurological disorders (for upto six weeks): (2)
 - Post stroke. Occupational Therapy (OT), Physiotherapy (PT), and Speech (i) Therapy (ST);
 - Traumatic brain injury: OT, PT and ST; (ii)
 - OT and PT; Gullian-Barre syndrome: (iii)
 - Spinal cord injury with significant disability / deformity: OT and PT; and (iv)
 - OT, PT and ST. Motor neuron disease:
- Locomotor disabilities, with a disability of over 80% or those who are totally dependent on care-giver based on the opinion of two Government specialists, by certified caregiver. [Care-giver means Rehabilitation Council of India certified personnel + Physiotherapist and Occupational therapist (duly qualified diploma / degree holder)]...tsade C

Prescription information:

our e artistant) / assessment Birector VS The prescription for home based rehabilitation programme should include the following descriptive specifics:

- The therapy to be used:
 - Electrotherapy;
 - Active Exercise Therapy;
 - ADL Training:
 - Speech Therapy:
 - Gait Training; and " wanted to be seemed by the fittering
 - Passive Exercises.
- (2) The technical person required to institute the therapy;
- The frequency of the therapy required by the patient; and
- Duration of the therapy programme.

Admissible rates for reimbursement:

The following rates may be reimbursed:

- (1) Physiotherapist. Maximum of Rs.300/- (Rupees Three hundred only);
- Maximum of Rs.300/- (Rupees Three hundred Occupational Therapist (2)
- Maximum of Rs.300/- (Rupees Three hundred only); Speech Therapist.
- Certified Care Giver: Meximum of Rs. 150/- (Rupees One hundred and fifty only) or Rs. 3,000/- (Rupees Three thousand only) per month for long-term configuration whichever is less; and

- No reimbursement to be allowed for the purchase / hiring of therapy equipment / devices
- The guidelines will take effect from the date of issue of the Office Memorandum. 2.
- This issues with the concurrence of IFD, vide Dy. No: 790 / SS & FA dated the 23 3 May, 2011.
- Hindi version of the guidelines will follow. 4.

IR Ravil Director

[Tel: 2306 3483]

To

All Ministries / Departments, Government of India

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2. The Managing Director, Central Organisation ECHS, Army (Hq), Maude Line, 3. Delhi Cantonment, New Delhi 110 010

Director, CGHS, Nirman Bhawan, New Delhi

All Additional Directors /Joint Directors of CGHS cities outside Delhi 5.

All Pay & Accounts Officers under CGHS

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- Rajya Sabha / Lok Sabha Secretariat 12.
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U.P.S.C.

15. Finance Division

Deputy Secretary (Civil Service News), Department of Administrative Reforms & Public Grievances, 5th Floor, Sardar Patel Bhawan, New Delhi.

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PPS to DGHS / SS & FA / SS & MD, NRHM / AS (H) / AS & DG (CGHS) 18.

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All Offices / Sections / Desks in the Ministry

Sr. Technical Director, NIC, MOHFW, Nirman Bhawan, New Delhi, with the request to upload on the website of the CGHS.

Office Order folder 27.

28. Guard File